

**Annexure - 4**

**Name of the corporate debtor: BSFC Distributors Private Limited;  
Date of commencement of CIRP: 30<sup>th</sup> August, 2023;  
List of creditors as on: 22<sup>nd</sup> September, 2023**

**List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in ₹)

| Sr. No. | Name of creditor                | Details of claim received |                | Details of claim admitted |                              |                                     |                             |                        |                          | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---------|---------------------------------|---------------------------|----------------|---------------------------|------------------------------|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|------------------------------------------------|------------------------------|------------------------------------|-----------------|
|         |                                 | Date of receipt           | Amount claimed | Amount of claim admitted  | Nature of claim              | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC |                            |                                                |                              |                                    |                 |
| 1       | Smart Card IT Solutions Limited | 16-09-2023                | 2,44,50,000    | 2,44,50,000               | Unsecured Financial Creditor | N.A.                                | N.A.                        | No                     | 9.37%                    | N.A.                       | N.A.                                           | N.A.                         | N.A.                               | N.A.            |

**Note:** - Pursuant to Regulation 14(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the amount admitted is best estimated as per information provided by the creditor. Your kind attention is drawn towards the fact that the Suspended Directors of the Corporate Debtor have yet not furnished the latest accounting records and tally data backup. Hence, verification of the claim was made solely on the details provided by the creditor. The admitted amount may be subject to subsequent revision, based on additional information and clarification.